

Name of the corporate debtor: Hudli and Sons Metalics Pvt. Ltd.; Date of commencement of Liquidation: 20-06-2024; List of stakeholders as on 31-10-2024

## List of operational creditors (other than Workmen, Employees and Government Dues)

S.No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	Ceraflux India P. Ltd.	04-07-2024	9,15,360.94	9,09,200.87	Supply of raw material	0.00	NA	NA	0.81%	0.00	0.00	6,160.07	0.00	Claim submitted during Liquidation period.
2	Thermochem Processes P. Ltd.	04-07-2024	45,50,251.31	36,06,232.00		0.00	NA	NA	3.23%	0.00	0.00	9,44,019.31	0.00	Claim submitted during Liquidation period
3	Gajanan Scraps	12-07-2024	6,49,566.00	6,49,566.00		0.00	NA	NA	0.58%	0.00	0.00	-	0.00	Claim submitted during Liquidation period
4	Munna Steels	13-07-2024	1,88,50,552.00	1,80,76,245.00		0.00	NA	NA	16.18%	0.00	0.00	7,74,307.00	0.00	Claim submitted during Liquidation period
5	Shree Mahalaxmi Sales	18-07-2024	5,900.00	5,900.00	Supply of raw material	0.00	NA	NA	0.01%	0.00	0.00	0	0.00	Claim submitted during Liquidation period
6	Shri Shine O Paints Kolhapur P. Ltd.	20-07-2024	2,63,412.00	2,63,412.00		0.00	NA	NA	0.24%	0.00	0.00	0	0.00	Claim submitted during Liquidation period
7	Ramsina Metal Corporation	20-07-2024	3,95,932.00	3,95,932.00	Supply of raw material	0.00	NA	NA	0.35%	0.00	0.00	0	0.00	Claim submitted during Liquidation period
8	Pradeep Metals	20-07-2024	5,73,804.00	5,73,804.00	Supply of material	0.00	NA	NA	0.51%	0.00	0.00	0	0.00	Claim submitted during Liquidation period
9	Bhartia Chemicals		4,95,438.00	2,15,454.00	Sale of material	0.00	NA	NA	0.19%	0.00	0.00	2,79,984.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
10	Bhartia Petro		5,13,155.00	83,613.00	Sale of material	0.00	NA	NA	0.07%	0.00	0.00	4,29,542.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

11	Super Abrasives		19,384.00	13,216.00	Sale of material	0.00	NA	NA	0.01%	0.00	0.00	6168.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
12	Sourabh Trading		65,269.00	63,711.00		0.00	NA	NA	0.06%	0.00	0.00	1,558.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
13	Shivani Enterprises		1,23,102.00	81,433.00	Sale of material	0.00	NA	NA	0.07%	0.00	0.00	41,669.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
14	Maahesh Enterprises		24,312.00	14,383.00	Supply of material	0.00	NA	NA	0.01%	0.00	0.00	9,929.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

15	JM Trading Co.		94,600.00	94,598.00	Supply of material	0.00	NA	NA	0.08%	0.00	0.00	2.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
16	Yashraj Industries		11,800.00	11,800.00	Supply of material	0.00	NA	NA	0.01%	0.00	0.00	0	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
17	Patil Enterprises		42,50,394.00	34,15,860.00	Sale of material	0.00	NA	NA	3.06%	0.00	0.00	8,34,534.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
18	Rahul Enterprises		31,452.00	31,452.00	Sale of material	0.00	NA	NA	0.03%	0.00	0.00	0	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

19	S A Traders		31,27,908.00	29,11,203.00	Scrap	0.00	NA	NA	2.61%	0.00	0.00	2,16,705.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
20	Shri Mahalaxmi Scrap Traders		21,05,309.00	21,05,309.00	Scrap	0.00	NA	NA	1.88%	0.00	0.00	-	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
21	Shri Swami Samarth Enterprises		3,80,000.00	37,250.00		0.00	NA	NA	0.03%	0.00	0.00	3,42,750.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
22	Dhanashri Industries		12,88,421.00	6,65,309.00	Sale of material	0.00	NA	NA	0.60%	0.00	0.00	6,23,112.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

23	Mahesh Traders		1,42,363.00	84,618.00	Supply of material	0.00	NA	NA	0.08%	0.00	0.00	57,745.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
24	Jageswori Enterprises		18,10,346.00	14,51,668.00	Supply of material	0.00	NA	NA	1.30%	0.00	0.00	3,58,678.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
25	Global Enterprises		1,15,388.00	44,957.00	Supply of material	0.00	NA	NA	0.04%	0.00	0.00	70,431.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
<b>Total</b>			<b>4,08,03,419.25</b>	<b>3,58,06,125.87</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>32.06%</b>	<b>-</b>	<b>-</b>	<b>49,97,293.38</b>	<b>-</b>	